

**Central Administrative Tribunal
Principal Bench
New Delhi**

**RA No.12/2019
OA No.4257/2018**

This the 21st day of January, 2019

**Hon'ble Mr. Justice Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

P. S. Jain. Applicant.
Versus
New Delhi Municipal Corporation & Anr. Respondents.

O R D E R (By Circulation)

Justice L. Narasimha Reddy, Chairman:

This Application is filed with a prayer to review the order dated 19.11.2018 passed by this Tribunal in OA No.4257/2018.

2. The relief claimed in the OA was about extension of Time Bound Promotional Scheme. We found that the relief cannot be granted to the applicant since he did not make any efforts in this behalf while in service, and the representation made 15 years after the retirement, could not have been considered.

3. We do not find any merit in the RA. It is accordingly rejected. There shall be no order as to costs.

**(Pradeep Kumar)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

/pj/